

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

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REGIONAL BENCH – COURT NO. 1

**Excise Tax Appeal No. 3937 Of 2012**

[Arising out of Order-in-Appeal No. 226-229/CE/APPL/LDH/2012 dated 17.09.2012 passed by the Commissioner (Appeals), Central Excise, Chandigarh]

**M/s Gill Expeller Industries**

2473, st. No. Sewakpura, Opp. Gurdwarashri Arjun Dev ji  
Link Road, Ludhiana Punjab, 141003

**: Appellant (s)**

Vs

**The Commissioner of Central Excise  
And Service Tax-Chandigarh-II**

Central Revenue Building, Sector 17-C Chandigarh 160017

**: Respondent (s)**

APPEARANCE:

None for the Appellant

Shri Nikhil Kumar Singh, Authorised Representative  
for the Respondent

**CORAM :**

**HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)**

**HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

**FINAL ORDER No.**

**60188 /2023**

Date of Hearing:07.07.2023

Date of Decision:07.07.2023

**Per : S. S. GARG**

None appeared for the appellant. The notice for today's hearing has also been served to the appellant but in spite of that, none has appeared on behalf of the appellant. As the matter pertains to 2012, it appears that the appellant is not interested in pursuing their appeal. Hence, the appeal is dismissed for non prosecution with the liberty to

the appellant to seek restoration by moving appropriate application giving sufficient reasons for non-appearance.

*(Dictated & pronounced in the open Court)*

**(S. S. GARG)**  
MEMBER (JUDICIAL)

**(P. ANJANI KUMAR)**  
MEMBER (TECHNICAL)

*Kailash*